तिब्बिया कालिज, दिल्ली

*४०६. श्री प्रकाशवीर शास्त्री: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि:

- (कं) तिब्बिया कालिज, दिल्ली के छात्रों द्वारा जो ज्ञापन प्रस्तुत किया गया था, ग्रौर जिसके सम्बन्ध में दिल्ली विश्वविद्यालय के साथ बातचीत चल रही थी, क्या उसके बारे में ग्रागे कोई प्रगति हुई है;
- (ख) क्या सरकार तिब्बिया कालिज को एक ग्रादर्श मैडिकल कालिज बनाने के प्रश्न पर विचार कर रही हैं; ग्रारैर
- (ग) यदि हां, तो इस पर ग्रन्तिम निर्णय कब तक हो जायेगा ?

स्वास्थ्य मंत्री (डा॰ सुजीला नायर) : (क) ग्रायुर्वेद के प्रशिक्षण के बारे में केन्द्रीय स्वास्थ्य परिषद् के निणंय को दृष्टि में रखते हुए दिल्ली के चीफ किमश्नर तथा तिब्बिया कालेज बोर्ड इस विषय पर विचार कर रहे हैं

(ख) ग्रौर (ग). ये प्रश्न नहीं उठते ।

British Companies

*407.

Dr. L. M. Singhvi:

Shri Ram Ratan Gupta:

Will the Minister of Finance be pleased to state:

- (a) whether Government are aware that certain British companies in India are finding it difficult to comply with the requirement of British Law which enjoins that every stock holder must receive a copy of annual accounts which in turn is opposed to the prohibition imposed on them by Defence of India Rules in this respect; and
- (b) if so, the action taken to remove the anomaly and with what result?

The Minister of Planning (Shri B. R. Bhagat): (a) Government have received some representations to this effect on behalf of companies incorporated in the United Kingdom which operate undertakings specified in subrule (1) of Rule 52 of the Defence of India Rules, 1962.

(b) Sub-clause (iv) of caluse (b) of sub-rule (3) of the said Rule 52 permits officers of the undertakings in India to communicate to the directors or managing agents of the companies concerned in the United Kingdom, copies of accounts or any other information relating to the operation of such undertakigs. In reply to representations made to them, Government have clarified that the directors of such companies in the United Kingdom may circulate copies of their annual accounts to their shareholders residing outside India or to any authority in the United Kingdom in order to comply with the requirements of the U.K. Companies Act.

Dandakaranya Project

*408. Shri Maheswar Naik: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether a fresh batch of displaced persons has recently been sent to the Dandakaranya for settlement there;
- (b) the number of persons in the batch thereof; and
- (c) the latest progress of their rehabilitation?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Yes. 760 families of displaced persons from Tripura and 7 non-camp families from West Bengal were moved to Dandakaranya in five batches during September and October, 1963.

(c) A progress report is under preparation and will be circulated to the Hon'ble Members shortly.